



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD,

DA 304/94.

Dt. of Order: 11-3-94.

- | | |
|---------------------------|---------------------------|
| 1. Mrs. M. Padmavathi | 9. Smt. E. Koteswaramma |
| 2. Mrs. G. Narayandamma | 10. Mrs. V. Seetharamamma |
| 3. Mrs. V. Vijaya | 11. K. Manikyam Mrs. |
| 4. Mrs. S. Siva Parvathi | 12. Mrs. K. Tirupatamma |
| 5. Mrs. Ch. Salamma | 13. Mrs. K. Bhudevamma |
| 6. Mrs. K. Annapurna | |
| 7. Mrs. M. Lalitha Kumari | |
| 8. Smt. T. Janaki | |

....Applicants

Vs.

1. The Telecom District Engineer,
Onipala.
2. The Chief General Manager, Telecommunications,
Doorsanchar Bhavan, Hyd.
3. The Director General, Telecommunications,
Sanchar Bhavan, New Delhi.
4. Union of India, rep. by its
Secretary, Ministry of Finance,
New Delhi.

....Respondents

Counsel for the Applicants : Shri K. Venkateswara Rao
Counsel for the Respondents : Shri N.R. Devraj, Sr. CGSC

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHAR REDDY : MEMBER (J)

ORDER

1. As per Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

This is an application filed under section 19 of the Administrative Tribunals Act to direct the respondents to pay dearness relief on their family pensions with effect from the date of their appointment on compassionate grounds with all consequential benefits and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. The thirteen applicants in this DA are the widows of Telecom employees who were appointed as Telecom Office Assistants and Group 'D' personnel on compassionate grounds following the death of their husbands.

The respondents had denied payment of dearness relief on their family pension from the date of their appointment on compassionate grounds. Hence, the present DA is filed by the applicants for the reliefs as indicated above.

3. We have heard Mr. K. Venkateswara Rao counsel for the applicant and Mr. K. Bhaskara Rao standing counsel for the respondents.

4. DA. No. 1116/93 had been filed by the applicant therein who stands on similar footing to the applicant herein in all respects. The Division Bench of this Tribunal consisting Hon'ble Mr. Justice V. Neeladri Rao, Vice-Chairman and Mr. P.T. Thiruvengadam, Member (Administration) heard

of the said DA No. 1116/93 as per order

dt. 13.9.93 by giving certain directions. As the applicants herein as already pointed out stand on the same footing as the applicant in DA. 1116/93, it will be just and proper to dispose of this DA also by giving very same directions that were given in DA. 1116/93. In the result, the respondents are hereby directed ~~to~~ to pay relief on family pension to the applicants from the time they were employed as TDA/C.L. even though they are appointed on compassionate grounds. But the arrears of pension shall be restricted only for a period of one year prior to the filing of this DA that is the arrears of pension are directed to be paid ^{to} the applicants by the respondents from 1.3.93 or from the date of appointment of the applicants whichever is later. This order shall be implemented by the respondents within 4 months from the date of communication of this order.

5. DA disposed of accordingly. Parties shall bear their own costs.

CERTIFIED TO BE TRUE COPY

Date.....

Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

21/3/94

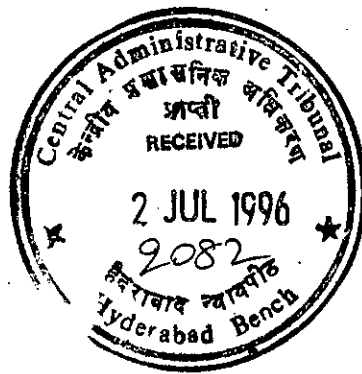
To spr

1. The Telecom District Engineer, Ongole.
2. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Hyderabad.
3. The Director General, Telecommunications, Sanchar Bhavan, New Delhi.
4. The Secretary, Union of India, Min. of Finance, New Delhi.
5. One copy to Mr. K. Venkateswara Rao, Advocate, CAT. Hyd.
6. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
7. One copy to Library, CAT. Hyd.

Contempt Case

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IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL AT :: HYDERABAD

in
C.P.NO. 57 OF 1995
in
O.A.NO. 304 OF 1994



PETITION FILED UNDER SEC.17=OF
THE CENTRAL ADMINISTRATIVE
TRIBUNAL ACT, 1985.

* * *

Recd
5/7/96
A. N. K. - 17
CV

Mr. K. Venkateswara Rao,
Counsel for the Petitioners

5/7/96
97/96